

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI**  
**BENCH-IV**  
**Item No. 101**  
**IA-862/ND/2024**  
**IN**  
**CP (IB)-752/ND/2022**

**IN THE MATTER OF:**

**STATE BANK OF INDIA  
THROUGH RESOLUTION PROFESSIONAL  
MR. CHANCHAL DUA**

**.... Applicant/ Guarantor**

**VERSUS**

**SHRI KRISHAN DHINGRA**

**...RESPONDENT/GUARANTOR**

**AND IN THE MATTER OF**

**MR. CHANCHAL DUA  
RESOLUTION PROFESSIONAL FOR  
SHRI KRISHNA DHINGRA**

**...RESOLUTION PROFESSIONAL/APPLICANT**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**Order Delivered on: 03.07.2024**

**PRESENT:**

For the Applicant : Mr. Vibhor Mathur, Mr. Arun Pratap Singh,  
Ms. Rashika Ranjan, Advs.  
For the Respondent : Ms. Chanchal Dua, RP

**CLARIFICATION**

On perusal of the records, it is observed that vide order dated 24.04.2024, this Adjudicating Authority directed both the parties to file written submissions. However, the written submission on behalf of the applicant is not available on DMS Portal.

Accordingly, the applicant is directed to file the written submission within 10 days.

List the matter on 19.07.2024.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**